

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
LAVLAXMI LAND DEVELOPERS PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	Lavluxmi Land Developers Private Limited
2.	Date of incorporation of Corporate Debtor	13.06.1983
3.	Authority under which Corporate Debtor is incorporated / registered	RoC – Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45201UP1983PTC111850
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: 57-58 Patel Nagar Cantt. Nadesar Varanasi, U.P. -221002
6.	Insolvency commencement date in respect of Corporate Debtor	01.09.2023 (Order recd. on 06.09.2023)
7.	Estimated date of closure of insolvency resolution process	28.02.2024
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	CA (IP) Rakesh Jindal Reg. No.: IBBI/IPA-001 /IP-P00375/2017-18/10632
9.	Address & email of the interim resolution professional, as registered with the board	Reg. Add.: II/E-64 Nehru Nagar, Ghaziabad. U.P. E-mail: ca.rakeshjindal@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Reg. Add.: II/E-64 Nehru Nagar, Ghaziabad. U.P. E-mail: cirp.lavlaxmi@gmail.com
11.	Last date for submission of claims	20.09.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Lavlaxmi Land Developers Private Limited** on **01.09.2023** (order recd. on 06.09.2023).

The creditors of **Lavlaxmi Land Developers Private Limited**, are hereby called upon to submit their claims with proof on or before **20.09.2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

CA (IP) Rakesh Jindal

Interim Resolution Professional For Lavluxmi Land Developers Private Limited

Date : 09.09.2023

Regn. No.: IBBI/IPA-001 /IP-P00375/2017-18/10632

Place: Ghaziabad

AFA: AA1/10632/02/180624/105825 | **Valid till** 18/06/2024